

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE
ORIGINAL APPLICATION No. 175 of 2024**

Paramparik Machimmar
Bachav Samajik Kruti SamitteeApplicant
Versus
MCZMA & Ors.Respondents

**COUNTER AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 2 NATIONAL CENTRE FOR
SUSTAINABLE COASTAL MANAGEMENT**

I, Dr. Purvaja Ramachandran, D/o
G.V.Ramachandran , aged about 57 years,
currently working as Acting Director in the
National Centre for Sustainable Coastal
Management (NCSCM), Ministry of Environment,
Forest and Climate Change, having office at Anna
University Campus Chennai 600 025 do hereby
solemnly affirm and state as follows:



(1) I am working as Acting Director in the National
Centre for Sustainable Coastal Management
(NCSCM), Ministry of Environment, Forest and

Climate Change, having office at Anna University Campus, Chennai respondent and I am conversant with the facts of the case as borne out from the records. I am swearing this affidavit on behalf of the National Centre for Sustainable Coastal Management (NCSCM) respondent No. 2, as I am duly authorized to do so.

- (2) It is submitted at the very outset that the Respondent No. 2 denies each averment and/or submission made in the application which is contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the application may be deemed to have been admitted by the Respondent No. 2 unless and until the same is expressly admitted in the present reply.

- (3) The National Centre for Sustainable Coastal management (NCSCM) (Respondent No. 2),



Ministry of Environment, Forest & Climate Change (MoEF&CC), Anna University Campus, is an authorized agency authorized by MoEF&CC, Govt. of India for preparation of the Coastal Zone Management Plans (CZMPs) and Coastal regulation Zone (CRZ) maps. NCSCM prepared the draft Coastal Zone Management Plans (CZMPs) of Maharashtra as per the CRZ Notification, 2019. Thus, the role of NCSCM in the present case pertains to preparation of the Coastal Zone Management Plans (CZMPs). It is submitted that, all other matters including Construction of hard infrastructure in eroding areas etc mentioned by the Applicant in his Application, do not pertain to the National Centre for Sustainable Coastal Management, Respondent 2.

- (4) It is submitted that, the draft CZMP of Maharashtra was prepared by NCSCM as per



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Director

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the provision of CRZ notification, 2019 and guidelines issued by MOEF&CC.

(5) It is submitted that, para 6. (iii) of CRZ notification, 2019 states that “The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV to this notification, which involve public consultation”. Draft CZMP of Maharashtra has been prepared as per the provision of CRZ notification, 2019 and guidelines issued by MOEF&CC.

(6) It is submitted that, para 3 l) of the CZMP guidelines notified under MoEF&CC OM dated 26/06/2019. (copies encloses as **Annex-1a** and **Annex-1b**) is reproduced below.



S. Purusaji
Director

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“A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in Annexure-1 of CRZ Notification 2019”. Thus, the preparation of environment management plan for ecologically sensitive areas including biologically active mudflats pertains to Maharashtra Coastal Zone Management Authority, Respondent 1. However, it is submitted that no mudflat area has been excluded from CRZ-IA areas, as alleged by the Applicant.

- (7) The part of Clause (iii) of para 5 of Annexure IV of the CRZ Notification, 2019 cited by the Applicant in his para above, is reproduced below.

“(iii) In the CRZ areas, the fishing villages, common properties of the fishermen



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National Centre for Sustainable Coastal Management
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communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated **on the cadastral scale maps**.

It is submitted that the Applicant has omitted the phrase cadastral scale maps which refers to CZMP maps on 1:4000 scale. Thus, in the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated **on the cadastral scale maps** or on 1:4,000 scale maps.

(8) It is submitted that, as per Annexure IV, Para 6 (iii) of CRZ Notification, 2019, "The coastal States and Union territories shall prepare



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draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV to this notification, which involve public consultation”.

- (9) It is submitted that, as per para 3 (ii) of Annexure IV of CRZ Notification, 2019, “Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM”. Thus, It is submitted that, the CZMPs have to be prepared on 1:25,000 scale.

- (10) Accordingly, It is submitted that, the Coastal Zone Management Plans (CZMP) of



Maharashtra prepared as per CRZ Notification, 2019 and approved by the Ministry of Environment, Forest & Climate Change, Government of India are on 1:25,000 scale.

(11) It is submitted that, para 4 of Annexure IV of CRZ Notification, 2019, states the following:

Local level CZM Maps:

- i. Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.
- ii. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.
- iii. HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.



Saravanan
Director

Thus, it is submitted that 1:4000 scale maps will be prepared after approval of the CZMPs, for implementation purposes.

(12) It is submitted that, para 6 of the CZMP guidelines notified under MoEF&CC OM dated 26/06/2019 (Annex-1b) provides for revision of the approved CZMP, and the same is reproduced below.

“Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP”.



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Thus, it is submitted that the CZMP can be revised when Maharashtra Coastal Zone Management Authority, Respondent 1 provides the Stakeholder data on Fishing zones, fish landing points and fish breeding areas etc.

- (13) It is submitted that clause (iii) of para 5 of Annexure IV of the CRZ Notification, 2019, is reproduced below.

*“(iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated **on the cadastral scale***

***maps**. Thus, it is submitted that demarcation of fishing villages and fishing jetties may be taken-up by the Maharashtra Coastal Zone Management Authority, Respondent 1, while*



*preparing cadastral scale (i.e. 1:4000 scale)
CZMP maps.*

- (14) The answering respondent reserves the right to file the additional Information before the Hon'ble Tribunal till Pendente - lite.
- (15) That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).



DEPONENT

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VERIFICATION

I, Dr. Purvaja Ramachandran, the above-named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 2 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified at National Centre for Sustainable Coastal Management on this 28 day of January, 2025.

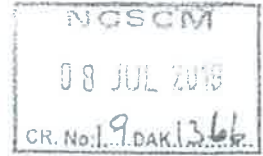


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F.No. 12-1/2019-IA III
Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)



Indira Paryavaran Bhawan,
 Jorbagh Road, New Delhi - 3

Dated: 26th June, 2019

OFFICE MEMORANDAM

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 - reg.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are required to revise or update the Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. In this regard, I am directed to enclose herewith the guidelines for facilitating the state government/UT administrations in updation of the CZMPs.

2. This issues with the approval of Competent authority.


(Dr. Saranya P)
 Deputy Director (CRZ)


To,

- i. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- ii. The Member Secretary of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- iii. The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai
- iv. The Director, Space Application Centre, Ahmedabad
- v. The Director, Centre for Earth Sciences Studies, Thiruvananthapuram,
- vi. The Director, Institute for Remote Sensing, Anna University, Chennai
- vii. The Director, Institute for Wetland Management and Ecological Designs, Kolkatta
- viii. The Director, National Institute of Oceanography (NIO), Panjim, Goa
- ix. The Director, National Institute of Ocean Technology (NIOT), Chennai
- x. The Director, Naval Hydrographer's Office, Dehradun



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11 JUL 2019


 12/7/19

Copy for information to:

- a. PS to Minister for Environment, Forest and Climate Change
- b. PS to MoS (EF&CC)
- c. PPS to Secretary (EF&CC)
- d. PPS to AS(RSP)/AS(AKJ)
- e. PPS to JS(RKS)/JS(AKN)/JS(GM)/JS(RS)
- f. Website of MoEF&CC
- g. Guard File



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**GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN
(CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT
WITH CRZ NOTIFICATION, 2019**

1. BACKGROUND

The Government of India had declared certain coastal stretches of the country as Coastal Regulation Zone (CRZ) vide Notification No. S.O.19 (E), dated the 6th January, 2011 (referred to as the CRZ Notification, 2011). As per para 5 of the aforesaid CRZ Notification, the coastal State Governments and Union territory (UT) administrations were entrusted with the preparation of Coastal Zone Management Plans (CZMPs) for their respective states/ UTs through the agencies authorized by the Ministry of Environment, Forest and Climate Change (MoEFCC). The CZMPs thus prepared have been approved by the Central Government in the Ministry of Environment, Forest and Climate Change and are currently followed for appraisal and subsequent approvals of developmental projects attracting the provisions of CRZ.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.

2. GENERAL GUIDELINES

- a) All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization following due procedures shall submit to the MoEFCC for its final approval at the earliest.
- b) The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.

- c) The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in **Annexure-IV** to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

3. STEPS FOR PREPARATION OF CZMP

a) Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCA) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), shall be used by the states/UTs in preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) Data to be provided by the States/UTs to the authorized agencies

- i) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii) Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii) Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.
- iv) Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and

spawning grounds of fish and the like, for updating the CZMP, as applicable.

- v) Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi) Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

c) CRZ buffers

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d) Processing of Census data

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

e) **CRZ Classifications**

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-IIIA, CRZ-IIIB and CRZ-IV shall be done as per the guidelines given **Annexure-IV** to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f) **CRZ areas falling within municipal limits of Greater Mumbai**

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g) **Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019**

(i) The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.



(ii) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of **Annexure-IV** of the CRZ Notification, 2019.

(iii) Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h) Technical Scrutiny Committee

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i) CZMP Report

A CZMP report will be prepared and in the format given in **Annex-1**, enclosed to these guidelines.

j) CZMP maps and Coastal landuse maps

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The check-list is enclosed to these guidelines as **Annex-2**.

k) Approval of CZMP:

The state Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.

(iii) The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l) **Environment management plan of ESAs**

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in **Annexure-1** of CRZ Notification 2019.

m) **Critically Vulnerable Coastal Areas (CVCAs)**

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

4. LOCAL LEVEL CZMP

Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.

In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing

needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.

5. TIME LINE FOR UPDATION OR REVISION OF CZMP

The State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines.

6. REVISION OF COASTAL ZONE MANAGEMENT PLANS

(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval.



Template for CZMP REPORT

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Annexure-V: Data sources (list of urban area, panchayat, fishing villages ward etc.)



CHECK-LIST FOR PREPARATION OF CZMP MAPS AND COASTAL LAND USE MAPS

1. Two sets of maps shall to be provided viz:
 - (i) CZMP map depicting different CRZ categories; and
 - (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.
2. Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.
3. The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.
4. The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".
5. The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.
6. Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.
7. Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.
8. Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.
9. If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.
10. Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.
11. Suggestions/recommendations received during the public consultation and action taken should be attached to the report as *annexure*. These suggestions/objections are to be classified into various categories such



- as those pertaining to HTL/ESA/CRZ classification/general complaints etc.
12. Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.
 13. The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.
 14. The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.
 15. All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).
 16. Sand dunes falling outside CRZ boundary should be shown in the land use map.
 17. CVCA falling outside CRZ boundary should be shown in the land use map.
 18. Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs.
 19. Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.



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